

PATNA HIGH COURT LEGAL SERVICES COMMITTEE

NOTICE

NATIONAL LOK-ADALAT

This is for information to all parties and the learned Lawyers that National Lok Adalats will be held on **13th July, 2024** in terms of Letter No. F.No. L/34/2018-2023 dated 2nd January, 2024 of National Legal Services Authority, New Delhi, in which cases shall be disposed of on the basis of compromise.

The desirous learned Advocates and the parties are hereby requested to mention their cases relating to one or other matter listed below which is pending in the Hon'ble Patna High Court to the office of Patna High Court Legal Services Committee, Patna, latest by 29.06.2024.

Following types of cases (pre-litigation and pending) may be taken up for settlement in the aforesaid National Lok Adalat:-

a. Pre-litigation:

All type of Civil and Compoundable Criminal cases, as may be permissible under the Act/Regulations may be taken up.

b. Pending in the Courts:

All type of civil and compoundable criminal cases including following:

- i. Criminal Compoundable Offences;
- ii. NI Act cases under Section 138;
- iii. Money Recovery cases;
- iv. Motor Accident Claim cases;
- v. Labour dispute cases;
- vi. Disputes related to Public Utility services such as Electricity & Water Bills cases etc. (excluding non-compoundable);
- vii. Matrimonial disputes (except non-compoundable)
- viii. Land Acquisition cases;
- ix. Service matters including pension cases;
- x. Revenue and other ancillary matter, pending High Court, district Courts and state/district/taluka authorities.
- xi. IPR matter/Consumer matters/ also other matters pending before any other quasi-judicial authority
- xii. Other civil cases (rent, easmentary rights, injunction suits, specific performance suits etc.).

This is for information to all concerned.

Dated:-24.06.2024

By the order,

Sd/-

Registrar-cum-Secretary I/c,
Patna High Court Legal Services Committee.